

Item-11

M.A. 1269/2003 in M.A. 1270/2003
O.A. 538/2002

25.6.2003

Present: Shri Madhav Panikar, counsel for the Union of
India and Ms. Abhilasha Dewan, counsel for the
UPSC

M.A. 1269/2003

Learned counsel for the UPSC points out that the
Delhi High Court has stayed the operation of the order
passed by the Tribunal. Therefore, the present M.A. must
be held to be not maintainable. Dismissed.



(S.K. Naik)
Member(A)



(V.S. Aggarwal)
Chairman.

/dkm/